

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3715
ANSWERED ON:20.03.2013
IMPORT OF URANIUM
Deo Shri Kalikesh Narayan Singh

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the details of rules prescribed for import of uranium into the country;
- (b) whether the rules apply to uranium tainted substances and if so, the details thereof;
- (c) whether the Government is aware of any private company importing copper concentrates stained with uranium from Australia and if so, the details thereof;
- (d) whether the Government has conducted any enquiry into this issue; and
- (e) if so, the details of the findings and the action taken against the responsible parties?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a)&(b) Import of uranium or thorium ores and concentrates and radioactive chemical elements and radioactive isotopes (including the fissile or fertile chemical elements and isotopes) and their compounds; mixtures and residues containing these products is restricted and requires authorisation from Directorate General of Foreign Trade and, further, are subject to the provisions of Atomic Energy Act, 1962 and rules made thereunder.
- (c) No, Sir.
- (d)&(e) Do not arise in view of (c) above.